

FORM B

PUBLIC ANNOUNCEMENT

[Regulation 12 of Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016]

FOR THE ATTENTION OF CREDITORS OF KOSAK ENGINEERING AND RUBBER

PRODUCTS PRIVATE LIMITED

RELEVANT PARTICULARS		
1	Name of the Corporate Debtor	Kosak Engineering & Rubber Products Private Limited
2	Date of Incorporation of Corporate Debtor	11/04/1990
3	Authority under which the Corporate Debtor is Incorporated/ Registered	Registrar of Companies, Mumbai under the Companies Act 1956
4	Corporate Identity Number of the Corporate Debtor	U28920MH1990PTC056145
5	Address of the Registered Office and Principal place of Business, if any	A-3, Shankar Shail Raj Kunj Co-Op HSR Society, Chembur, Mumbai Maharashtra- 400077 Factory Address: A-60, Chincholi MIDC, District Solapur 413255
6	Date of closure of Insolvency Resolution Process	22.03.2020 (180 days from Insolvency Commencement Date 25.09.2019)
7	Liquidation commencement date of corporate debtor	26 th March 2021 (Date of Liquidation Order)
8	Name and registration number of the insolvency professional acting as liquidator	Pankaj Sham Joshi IPNo. IBBI/IPA-002/IP-N00507/2017-18/11556
9	Address and e-mail of the liquidator, as registered with the Board	Pankaj Sham Joshi Block 9, Sudarsan CHS, Mahant Road, Vile Parle (East), Mumbai City, Maharashtra -400057 Email: pjoshi.ip@gmail.com
10	Address and e-mail to be used for correspondence with the Liquidator	Block 9, Sudarsan CHS, Mahant Road, Vile Parle (East), Mumbai City, Maharashtra -400057 Email: pjoshi.ip@gmail.com
11	Last date for submission of claims	24 th April 2021

1. Notice is hereby given that the National Company Law Tribunal (Mumbai Bench) has ordered the commencement of liquidation of the Kosak Engineering And Rubber Products Private Limited on 26th March 2021.
2. The creditors of **Kosak Engineering And Rubber Products Private Limited** are hereby called upon to submit their claims with proof on or before **24.04.2021** to the liquidator at the address mentioned against item No.10.
3. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by registered post or by electronic means.
4. Submission of false or misleading proof of claims shall attract penalties.

Pankaj Sham Joshi

Liquidator in the matter of Kosak Engineering
And Rubber Products Private Limited

IP No. IBBI/IPA-002/IP-N00507/2017-18/11556

Date: 27.03.2021

Place: Mumbai

